

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 26

CA 35/2024 IN CP/141(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **24.07.2024**

NAME OF THE PARTIES: **MOHAQUE DEEPAK MEHRA V/s DISHTI
INDUSTRIES PRIVATE LIMITED**

Section 213, 241(1)-242(4) of the Companies Act, 2013

ORDER

CA 35/2024 IN CP/141(MB)2023

- 1) Ld. Counsel for the Parties are present.
- 2) Ld. Counsel for the Petitioner seeks some time to proceed further in the matter contending that they have been recently engaged in the matter in place of earlier Advocate, thus, require some time to go through the Records and briefs and advance their arguments, accordingly. Time is allowed.
- 3) In the meantime, Petitioner shall ensure that interim orders as passed by this Bench earlier in the present matter are stands complied with before the next date of hearing, failing which, this Bench shall pass consequential orders on

the next date of hearing, thereby initiating Contempt Proceedings against them.

4) Stand over to 08.08.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Vedant Kedare

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)